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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH : JODHPUR

Date of order : 18.9.1995

OA No. 383/95

1. Surja Ram
2. Megh Raj
3. Karna Ram

... Applicants,

versus

Union of India & Others. . . Respondents.

Mr. Y.K. Sharma, Counsel for the applicants.

CORAM:

Hon'ble Mr. Gopal Krishna, Vice Chairman.

Hon'ble Mr. N.K. Verma, Administrative Member.

PER HON'BLE MR. GOPAL KRISHNA:

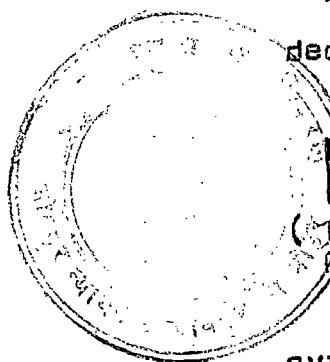
Applicants Surja Ram, Megh Raj and Karna Ram have mainly prayed for a direction to the respondents to post them permanently as Khallasi on Ultra Sonic Machine and in the alternative to absorb them in the post for which they have already given their option.

2. We have heard learned counsel for the applicants. The applicants counsel states that the applicants have already made a representation to the concerned authority in regard to their grievances vide Annexure A/2 dated 6.8.1995 which has not been decided.

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3. We dispose of this OA at the stage of admission with a direction to the respondents to decide the representations of the applicants as per rules and instructions on the subject through a speaking order within one month of the receipt of a copy of this order. Applicants may file a fresh OA if they are aggrieved by the decision taken on the representations.



CVR.

Gopal Krishna
(GOPAL KRISHNA)
VICE CHAIRMAN

Pf copy

29/9/85

19/9/85

Copy of judgment
dated 18.9.85 along with
Annexure

copy of OA with Annexure
sent to R-1 to R-6 send

sent to R-1 to R-6 send

By Regd Post wide

on 502 to 507

Date 19/9/85

SPB

19.9.85

Part II and III destroyed
in my presence on 21/1/2001
under the supervision of
section officer () as per
order dated 6/9/2000...

Section officer (Record)

SL